

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 385 of 2015 in  
DFR No. 1570 of 2015**

**Dated: 15<sup>th</sup> December, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s Usaka Hydro Power (P) Ltd. ....Appellant (s)  
Versus  
Himachal Pradesh Electricity Regulatory Commission & Ors. ....Respondent (s)**

Counsel for the Appellant(s) : Mr. Ajay Vaidya  
Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-2  
Mr. Ishaan Mukherjee for HPSEB Ltd.

**ORDER  
IA NO. 385 OF 2015  
(Appl. for condonation of delay)**

Learned Counsel for respondent no. 2 seeks two weeks time to file reply. He may file the same on or before 04.01.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 12.01.2016 after serving copy on the other side.

List the matter on **22.01.2016**.

**(I. J. Kapoor)**  
**Technical Member**  
mk/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**